¬ITEM NO.32 COURT NO.8 SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 1129/2017

(Arising out of impugned final judgment and order dated 24/10/2016 in CRLA No. 515/1982 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

PIAREYA JI AND ORS Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief)

Date : 13/02/2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s) Mr. Sanjay Hedge, Sr. Adv.

Mr. Adil Sharfuddin, Adv.

Mr. Shashank Singh, Adv.

Mr. Devvrat, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

The matter is adjourned for two weeks as prayed for.

(LAYA RAWAT) (MALA KUMARI SHARMA)

SR.P.A. CO URT MASTER